

Trade Agreement

December 09, 1952

TRADE AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND AUSTRIAN FEDERAL GOVERNMENT

New Delhi, 9 December 1952

The Government of India and the Austrian Federal Government being desirous of establishing and extending direct trade relations between their respective countries have agreed as follows :

Article I

With respect to the items mentioned in Schedules 'A' and 'B' attached to this Agreement, the contracting parties agree that wherever necessary import and export licences shall be granted in accordance with and subject to the laws and regulations in force in either country up to the quantity or value indicated against each item.

Article II

The quantity or value of any item mentioned in Schedules 'A' and 'B' can be altered or fresh item added by Agreement between the contracting parties arrived at through a Commission ("Commission Mixed") that will be set up for the purpose. This Commission composed of the representative⁶ of the two Governments, will meet whenever agreed upon by the contracting parties and will suggest measures for the promotion and extension of trade relations between the two countries.

Article III

The contracting parties agree that the quantities and values set out in Schedules 'A' and 'B' will be authorised for import and export as the case may be, by both Governments, whenever it is necessary to do so. In the case of India the licences granted will not be valid exclusively for Austria but for all other countries in accordance with the Government of India's regulations. The contracting parties also agree that the Government of India's obligation under the agreement will be fully discharged when licences in terms of the quantities and values specified in Schedules 'A' and V are issued in the first six months of the period covered by the Agreement or the second six-monthly period or partly in the one and partly in the other. Items in respect of which India's import policy has not yet been announced and which are available for export from Austria are set out in Schedule 'C' attached to the Agreement, for consideration by the Government of India at the appropriate time.

Article IV

Article II of this Agreement is without prejudice to the rights of nationals or firms of either country entering into business transactions in respect of goods and commodities not forming part of this Agreement subject to and in conformity with the laws and regulations of either contracting party for the time being in force.

Article V

As India requires technical assistance to build up new industries and improve existing ones, the Federal Government of Austria is prepared to encourage Austrian firms and nationals to place their experience at the disposal of Indian interested parties. The two Governments will assist in arranging- for contracts in various fields, but it is understood that contracts in this respect will be made directly

between the parties concerned in accordance with their respective foreign exchange and other regulations.

Article VI

This agreement will be deemed to have come into effect from the 1st of July, 1952, and shall remain in force until the 30th of June, 1954, save for Schedules W and S' which will cease to have effect after the 30th of June, 1953 unless extended by mutual agreement between the contracting parties and subject to such modifications as they may consider necessary.

Done and initialled in duplicate, in English, either copy being authentic, in New Delhi, on the 19th day of July, 1952. (Ltd.)

S. BHOOTHALINGAM, (Ltd.)

Dr. H. BOBLETER. For and on behalf of For and on behalf of the the Government of India. Austrian Federal Government.

Done and signed in duplicate, in English, either copy being authentic, in New Delhi, on the 9th Day of December, 1952.

(Sd.) Y.N. Sukthankar.

For and on behalf of the Government of India

(Sd.) K. Enderl.

For and on behalf of the Austrian Federal Government.

SCHEDULE 'A'

AUSTRIAN EXPORTS TO INDIA

SCHEDULE 'B'

INDIAN EXPORTS TO AUSTRIA

SCHEDULE 'C'

LIST SHOWS ITEMS AVAILABLE FOR EXORT FROM AUSTRIA TO INDIA IN RESPECT OF WHICH INDIA'S IMPORT POLICY HAS NOT YET BEEN ANNOUNCED

1. Hardboards.
2. Laboratory glass and optical glass including sun-goggle glasses, raw spectacles and mouldings.
3. Other glass and glassware including hollow glass, illuminating glass, household glassware, and reflex watergauge glasss.
4. Cotton yarn above 80 counts.
5. Rayon spun yarn.
6. Paper and paper products.
7. Steel castings.
8. Cast iron rolls.

9. Panels pins and tacks.
10. Bolts and nuts.
11. . Elevators - lifts for buildings.
12. Diesel engines.
13. Motor cycles and auto-attachment for bicycles.
14. Bicycles and parts thereof.
15. Home cine cameras, home cine projectors, photo cameras
16. Lithophone.
17. Pumps.
18. Diesel trucks.

THE CHAIRMAN OF THE AUSTRIAN TRADE DELEGATION

New Delhi, the 19th July, 1952.

My Dear Mr. Bhoothalingam,

With reference to the Trade Agreement concluded on the 19th July, 1952, I am desired to state, on behalf of the Austrian Federal Government, that payments both ways will be made in pounds sterling through the Austrian Account with the Bank of England or through any other account mutually agreed upon between the contracting parties.

Yours sincerely
(Sd.) Dr. BOBLETER.

Mr. S. BHOOTHALINGAM,
Secretary,
Ministry of Commerce and Industry,
Government of India,
New Delhi.

LETTER II

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE AND INDUSTRY

New Delhi, the 19th July, 1952.

My dear Dr. BOBLETER,

I write to acknowledge receipt of your letter of the 19th July, 1952, which reads as follow:-

(Here follows the text of Letter I)

The position has been noted.

Yours sincerely,
(Sd.) S. BHOOTHALINGAM.

DR. CARL H. BOBLETER,
Counsellor of the Legation,
Chairman of the Austrian Trade Delegation,
New Delhi.

THE CHAIRMAN OF THE AUSTRIAN TRADE DELEGATION

New Delhi, the 19th July, 1952.

My dear Mr. BHOOTHALINGAM,

In the course of the present trade negotiations I availed myself of the opportunity to draw attention to the special importance which the Austrian Federal Government attaches to Austrian firms being considered for Indian Government contracts for the supply in particular of equipment for the Indian State Railways, hydro-electric plants (pressure pipe lines, steel structures for dams), power stations, shed for factories, etc., bridges, mining equipment and equipment for metallurgical works and mills, saw mills, harbour equipment, telecommunication equipment, etc.

I was gratified to note the willingness of the Indian authorities to consider tenders of Austrian firms, provided their places and delivery terms are satisfactory.

I should be grateful to have your confirmation that this letter correctly sets out the understanding reached between us.

Yours sincerely,

(Sd.) Dr. BOBLETER.

Mr. S. BHOOTHALINGAM,
Secretary,
Ministry of Commerce and Industry,
Government of India,
New Delhi.

Government of India

Ministry of Commerce and Industry

New Delhi, the 19th July, 1952.

My Dear Dr. Bobleter,

I have the honour to acknowledge receipt of your letter of today's date which reads as follows:-

(Here follows the text of Letter III)

I wish to confirm that the above correctly expresses the understanding reached between us.

Yours sincerely,

(Sd.) S. Bhoothalingam.

Dr. Carl H. Bobleter,
Counsellor of the Legation,
Chairman of the Austrian Trade Delegation,
New Delhi.

LETTER V

The Chairman of the Austrian Trade Delegation

New Delhi, the 19th July, 1952

My dear Mr. Bhoothalingam,

In the course of the present trade negotiations I have repeatedly and emphatically expressed the desire of the Austrian Federal Government that a quota for the import of Austrian embroideries may be granted. It is with great regret that I have had to take note that the Indian Government is at present unable to accede to this request as the import of this item is totally banned.

As Austria is extremely anxious to export embroideries to India, I have the honour to express the hope that Austrian interests will be considered should the aforesaid ban be ended.

Yours sincerely,

(Sd.) Dr. Bobleter.

Mr. S. Bhoothalingam,
Secretary,
Ministry of Commerce and Industry,
Government of India,
New Delhi.

LETTER VI

Government of India
Ministry of Commerce and Industry

New Delhi, the 19th July, 1952.

My dear Dr. Bobleter,

I have the honour to acknowledge the receipt of your letter dated 19th July, 1952, which reads as follows:-

(Here follows the text of Letter V)

I have noted the contents of your letter.

Yours sincerely,

(Sd.) S. Bhoothalingam.

Dr. Carl H. Bobleter,
Counsellor of the Legation,
Chairman of the Austrian Trade Delegation,
New Delhi.

LETTER VII

Government of India
Ministry of Commerce and Industry

New Delhi, the 19th July, 1952.

My dear Dr. Bobleter,

I have the honour to inform you that the Government of India would appreciate if it the Federal Government of Austria would use their best endeavours to promote the use of Indian shipping for the carriage of goods and passengers.

Yours sincerely,

(Sd.) S. Bhoothalingam

Dr. Carl H. Bobleter,
Counsellor of the Legation,
Chairman of the Austrian Trade Delegation
New Delhi.

LETTER VIII

The Chairman of the Austrian Trade Delegation

New Delhi, the 19th July, 1952.

My dear Mr. Bhoothalingam,

I have the honour to acknowledge receipt of your letter dated the 19th July, 1952, which reads as follows:-

(Here follows the text of Letter VII)

On behalf of my Government, I have the honour to inform you that the Federal Government of Austria would use their best endeavours to promote the use of Indian shipping for the carriage of goods and passengers.

Yours sincerely,

(Sd.) Dr. Bobleter,

Mr. S. Bhoothalingam,
Secretary,
Ministry of Commerce and Industry,
Government of India,
New Delhi.

LETTER IX

Government of India
Ministry of Commerce and Industry,

New Delhi, the 19th July, 1952.

My dear Dr. Bobleter,

I have the honour to inform you that the Government of India would appreciate if it the Federal Government of Austria would use their best endeavours to promote the use of Indian shipping for the carriage of goods and passengers.

Yours sincerely,

(Sd.) S. Bhoothalingam.

Dr. Carl H. Bobleter,
Counsellor of the Legation,
Chairman of the Austrian Trade Delegation,
New Delhi.

LETTER X

The Chairman of the Austrian Trade Delegation

New Delhi, the 19th July, 1952.

My dear Mr. Bhoothalingam,

I have the honour to acknowledge receipt of your letter dated the 19th July, 1952, which reads as follows:-

(Here follows the text of Letter IX)

On behalf of my Government, I have the honour to inform you that the contents of your letter have noted.

Yours sincerely,

(Sd.) Dr. Bobleter.

Mr. S. Bhoothalingam,
Secretary,
Ministry of Commerce and Industry,
Government of India,
New Delhi.

LETTER XI

The Chairman of the Austrian Trade Delegation

New Delhi, the 19th July, 1952.

My dear Mr. Bhoothalingam,

In the course of the present trade negotiations I availed myself of the opportunity to draw attention to the particular interest that Austria evinces in the supply of electrical apparatus, machinery and equipment as well as tractors to India. It was explained to me that the issue of import licences against applications from Indian firms for such items according to current Indian regulations depend entirely on how far the applications submitted correspond to the technical specifications laid down from time to time by the Central Water and Power Commission and the Ministry of Food and Agriculture and that for this reason a guarantee of minimum imports from Austria is of no practical significance.

I request you, however, to give your support to all applications for import from Austria of the above items to the extent you can.

I should be grateful to have your confirmation that this letter correctly sets out the understanding reached between us.

Yours sincerely,

(Sd.) Dr. Bobleter.

Mr. S. Bhoothalingam,
Secretary,
Ministry of Commerce and Industry,
Government of India,
New Delhi.

LETTER XII

Government of India
Ministry of Commerce and Industry

New Delhi, the 19th July, 1952.

My dear Dr. Bobleter,

I have the honour to acknowledge receipt of your letter of today's date which reads as follows:-

(here follows the text of Letter XI)

I wish to confirm that the above correctly sums up the position.

Yours sincerely,

(Sd.) S. Bhoothalingam,

Dr. Carl H. Bobleter,
Counsellor of the Legation,
Chairman of the Austrian Trade Delegation,
New Delhi.

REVISION OF SCHEDULES (1953)

Agreed minutes, dated the 30th November 1953, of the Indo-Austrian Mixed Commission

Agreed Minutes

As provided for in Article II of the Trade Agreement between the Government of India and the Austrian Federal Government signed on the 9th December, 1952, the Indo-Austrian Mixed Commission was convened in Vienna from 4th to 30th November 1953, and has come to the following conclusions.

Article I

The validity of Schedules A and B, attached to the Agreement mentioned above, extended by a previous exchange of notes to the 30th November, 1953, has been further extended to the 30th June, 1954, the quantities and values being proportionally reduced to seven-twelfths of the annual quotas, subject to the alternations and additions mentioned in article III below.

Article II

It is understood that during the validity of the Agreement mentioned above, the items enumerated in Schedule C of the Agreement will be permitted for import into India in accordance with the

existing Indian import regulations, imports from Austria being treated in the same way as imports from other soft currency countries as at present.

Article III

The Mixed Commission agreed to certain alterations and additions in Schedule B.

The following is the text of the altered items:-

Sr. No.		
2	Coir and coir product:-	
	Coir bristle	120 tons.
	Coir yarn	1,000 tons.
	Coir mats and mattings	p.m.
3	Carpets and rugs including those made of coir	£ 6,000
6	Coffee	p.m.
13	Groundnut oil	p.m.
	The following new items have been added to Schedule B:	
33	Rubber threads, admissible types	£ 1,000
34	Various chemicals, chiefly bichromates, chromic acid and magnesium chloride	£ 5,000
35	Textile machines, admissible types	p.m.
36	Special India art goods	£ 1,000

These agreed minutes shall come into force retrospectively from the 1st December 1953, after approval by both Governments.

Vienna, 30th November 1953.

K.V. Ramaswamy,
The Chairman of the Indian Delegation

K.H. Enderl,
The Chairman of the Austrian Delegation

Letter, dated the 30th November, 1953, from Dr. K.V. Ramaswamy to Dr. K.H. Enderl, regarding import of iron and steel structures.

In the course of the Session of the Mixed Commission which ended today, I have indicated to you that iron and steel structures are not ordinarily licensable at present in India. Your Delegation has, however, notified the special interest of Austria in the export of iron and steel structures to India.

I have the honour to inform you that although iron and steel structures are not ordinarily licensable, at present, applications will be considered *ad hoc* for the import of such structures required for specific purposes. Imports from Austria will be treated in the same way as imports from other soft currency countries as at present.

I avail myself of this opportunity, to renew to you, Sir, the assurance of my highest consideration.

Letter, dated the 30th November, 1953, from Dr. K.H. Enderl to Dr. K. V. Ramaswamy, in reply.

I have the honour to acknowledge the receipt of your letter, dated the 30th November, 1953, which reads as follows:-

(Not printed)

I have taken note of the above information.

I avail myself of this opportunity to renew to you, Sir, the assurance of my highest consideration.

Letter, dated the 30th November, 1953, from Dr. K. H. Enderl to Dr. K.V. Ramaswamy regarding import of embroidered all-overs.

In the course of the Session of the Mixed Commission which ended today, I have taken note of the information furnished by you, to the effect that according to the existing Indian import regulations embroidered all-overs, [Item 195(c) of part IV of the Import Trade Control Schedule] are now permitted for import into India on the basis of a quota. It is understood that imports from Austria will be treated in the same way as imports from other soft currency countries as at present.

I avail myself of this opportunity to renew to you, Sir, the assurance of my highest consideration.

Letter, dated the 30th November, 1953, from Dr. K.V. Ramaswamy to Dr. K.H. Enderl, in reply.

I have the honour to acknowledge the receipt of your letter, dated the 30th November, 1953, which reads as follows:-

(Not printed)

I have the honour to confirm that this letter correctly sets out the present position.

I avail myself of this opportunity to renew to you, Sir, the assurance of my highest consideration.

Trade Agreement Extended (1954)

Agreed Minutes of Discussions between the Austrian Delegation and the Indian Delegation at Vienna on 5 May, 1954.

Agreed Minutes, Vienna, 5 May 1954.

As provided in Article II of the Trade Agreement between the Austrian Federal Government and the Government of India, signed on the 9th December, 1952, the Austro-Indian Mixed Commission was convened in Vienna from the 3rd to the 5th May, 1954, and has come to the following conclusions.

Article I

The validity of the Trade Agreement between the Austrian Federal Government and the Government of India, signed on the 9th December, 1952 shall be extended to the 31st December, 1954.

Article II

The validity of the Schedules A and B attached to the Agreement mentioned above which has been extended by the Agreed Minutes of the 30th November, 1953, to the 30th June, 1954, shall be further extended to the 31st December, 1954, quantities and values being proportionately reduced to six-twelfths of the annual quotas, subject to the modifications made in the Agreed Minutes mentioned above.

Article III

These Agreed Minutes shall come into force on the 1st July, 1954 subject to approval by both Governments.

Vienna, 5th May, 1954.

(Sd.) K.H. Enderl,
The Chairman of the Austrian Delegation

(Sd.) L.K. Jha,
The Chairman of the Indian Delegation.

Letters

5th May, 1954

Dear Dr. Enderl,

During our discussions for the renewal of the Trade Agreement between Austria and India I had requested that Austria should agree to extend to India the liberalisation in the matter of imports which Austria has granted to the O.E.E.C. countries. I had pointed out that as India is a member of the Sterling area her trade with Austria passes through the E.P.U. in the same way as Austria's trade with the U.K. and her dependent territories which already enjoy the benefit of the liberalisation and a number of other members of the O.E.E.C. had given to imports from India a treatment similar to imports from the O.E.E.C. countries. For these reasons I had expressed the hope that it would be possible for your Government to accede to this request.

1. I had further explained that at present if supplies which competed with Indian products were available in O.E.E.C. countries Austrian importers preferred to obtain their requirements from the O.E.E.C. countries and not to import them from India on account of the need to obtain import licences and to comply with the attendant formalities. As a result the quotas for import from India to which the Republic of Austria had agreed were not taken up.

2. In reply you had stated that, while your Government did not for various reasons find it possible to extend to imports from India the liberalisations which had been made in favour of the

O.E.E.C. countries, you hoped that a mutually satisfactory arrangement would be agreed upon during our next negotiations which are expected to take place before the end of the year. In the meantime, you wanted me to assure the Government of India that the Austrian Government would take suitable steps to ensure that the quotas for Indian exports to Austria as provided for in our agreement are fully utilised.

3. I shall be grateful if you would kindly knowledge this letter and confirm that it correctly sets out the understanding reached between our delegation.

Yours sincerely,

(Sd.) L.K. Jha,
Leader of the Indian Delegation.

Dr. K.H. Enderl,
Leader of the Austrian Delegation.
Vienna.

The Leader of the Austrian Delegation

Vienna, 5th May, 1954

Dear Mr. Jha,

I have the honour to acknowledge the receipt of your letter dated the 5th May, 1954, which reads as follows:-

(Not printed)

I have the honour to state that this letter correctly sets out the understanding reached between our delegation.

Yours sincerely,
(Sd.) Dr. K.H. Enderl.
Leader of the Austrian Delegation.

Mr. L.K. Jha,
Leader of the Indian Delegation,
Vienna.

Further Extension of Trade Agreement (1955)

Exchange of Letters, Geneva, 8 March 1955

Austrian Delegation

No. 11.151.A/55.

Geneva, March 8, 1955

Dear Mr. Jha,

In the course of our discussions concerning the extension of the trade agreement between the Austrian Federal Government and the Government of India of 9th December 1952, which we held in Geneva in the month of January to March, 1955, the following understanding was reached:

1. It was agreed to extend the validity of trade agreement between the Austrian Federal Government and the Government of India of the 9th December 1952, as extended by Agreed Minutes of 5th of May 1954 to 31st of December 1954, for a further period ending 30th June 1955.

2. It was agreed that out of the list of items presented by you of Indian goods which the Government of India are desirous of having freely licensed for importation into Austria, the Austrian Government would with immediate effect allow the freely licensed importation into Austria from India of the following items:-

Castor oil.

Coir.

Coir yarn.

Fibres for brushes and brooms.

Handicrafts manufactures of ivory, brass, horn and brocade.

Iron ore.

Linseed oil.

Manganese ore.

Mica.

Myrobalans.

Shellac, raw.

Spices and cashew nuts.

Tanned leather (cow, buffalo, kid and goat).

As far as the items of cotton piecegoods, carpets (hand-manufactured) and coir manufactures other than coir yarn are concerned, applications for licences of import of these goods from India to Austria will be favourably considered.

3. It was agreed that imports from Austria into India will be treated as imports from countries in the soft currency area.

4. It was agreed that the provisions of paragraphs 2 and 3 above will apply for the period of validity of the trade agreement referred to in paragraph 1 above.

I should be glad if you would kindly confirm that this letter sets out correctly the understanding reached between us.

Yours sincerely,
(Sd.) Dr. K.H. Enderl,
Austrian Delegation.

Mr. L.K. Jha,
Joint Secretary to the Government of India,
Ministry of Commerce and Industry,
Indian Delegation,
Geneva.

Geneva, 8th March 1955.

Cfc. 22/25

Dear Dr. Enderl,

I acknowledge with many thanks your letter No. 11/151A/55, dated March 8, 1955, which reads as follows:-

(Not printed)

I have great pleasure in confirming that the letter correctly sets out the understanding reached between us.

Yours sincerely,
(Sd.) L.K. Jha.

Dr. K.H. Enderl,
Austrian Delegation,
Geneva.

Extension of Agreement (1955)

Exchange of Letters, Vienna, 2 July 1955

Federal Chancellery,
Department of Foreign Affairs.

No. 389-829-Wool/55.

Vienna, July 2, 1955.

Dear Mr. Vijaya Raghavan,

I have the honour to refer to our recent discussions regarding trade between Austria and India, and to state that it was mutually agreed that the Trade Agreement between the Austrian Federal Government and the Government of India of December 9th, 1952, as modified by an exchange of letters between the representatives of the Government of Austria and India, at Geneva, on March 8th, 1955, be extended for a further period ending December 31st, 1955.

I should be glad if you would please confirm that this letter correctly sets out the understanding reached between us.

I am sir,

Yours sincerely,
(Sd.) Dr. Wolfgang Holler.

Mr. V.C. Vijaya Raghavan,
Charge d'Affaires, Legation of India, Vienna.

Legation of India, 17, Geyergasse
(2 Spitzergasse) Vienna XVIII

T/2 (26)

July 2, 1955.

Dear Dr. Holler,

I acknowledge with thanks the receipt of your letter No. 389-829-Wool/55 of today's date, which reads as follows:-

(Not printed)

I have great pleasure in confirming that the letter correctly sets out the understanding reached between us.

Yours sincerely,
(Sd.) V.C. Vijaya Raghavan.

Dr. Wolfgang Holler,
Acting Chief of Economic Division, Austrian Federal Chancellery, Vienna.

Further Extension up to June 30, 1956.

Exchange of Letters, Vienna, 29 December 1955.

Federal Chancellery, Department of Foreign Affairs

No. 435-896-Wool/55

Vienna, December 29, 1955.

Dear Mr. Vijaya Raghavan,

I have the honour to refer to our recent discussions regarding trade between Austria and India, and to state, that it was mutually agreed that the Trade Agreement between the Austrian Federal Government and the Government of India of December 9th, 1952, as modified by an exchange of letters between the Austrian Federal Chancellery, Department of Foreign Affairs, and the Legation of the Republic of India, at Vienna, on July 2nd, 1955, be extended for a further period ending June 30th, 1956.

I should be glad, if you would please, confirm that this letter correctly sets out the understanding reached between us.

I am, Sir,

Yours sincerely,
(Sd.) Platzer.

Mr. V.C. Vijaya Raghavan,
Charge d'Affaires,
Legation of India,
Vienna.

Legation of India 17, Geyergasse
(2 Spitzergasse) Vienna XVIII

T/2/26

December 29, 1955.

Dear Mr. Platzer,

I acknowledge with thanks the receipt of your letter No. Z1.435.896-Wool/55 of today's date, which reads as follows:

(Not printed)

2. I have great pleasure in confirming that the letter correctly sets out the understanding reached between us.

Yours sincerely,
(Sd.) V.C. Vijaya Raghavan.

H.E. Mr. Wilfried Platzer,
Chief of Economic Division,
Austrian Federal Chancellery,
Vienna.

Extension up to June 30, 1957

Exchange of Letters, Vienna, 6 September 1956

Vienna, September 6, 1956.

The Federal Chancellery, Department of Foreign Affairs

Dear Mr. Raghavan,

In the course of our recent discussions concerning the extension of the Trade Agreement between the Austrian Federal Government and the Government of India of December 9, 1952, the following understanding was reached:-

1. It was agreed to extend the validity of the Trade Agreement between the Austrian Federal Government and the Government of India to December 9, 1952, which was last extended up to June 30, 1956, by an Exchange of Letters dated December 29, 1955, for a further period ending June 30, 1957.

2. It was agreed that the Austrian Federal Government would, with immediate effect, allow the freely licensed importation into Austria from India of the following additional items:-

Carpets (hand-manufactured).

Hydrogenerated Oils (used only for industrial purpose and unfit for immediate use as edible oils).

Raw cotton.

Sports goods (rackets, golf clubs, javelins, hand rings, horizontal and parallel bars, sledges, discuses, clubs, football cases, hockey sticks, basket ball and shuttle cocks.

Tea

3. It was agreed that so far as cotton piecegoods and coir manufactures other than coiryarn are concerned, applications for licences for import of these goods from India into Austria will continue to be favourably considered.

4. It was agreed to add the following item to Schedule B attached to the Trade Agreement mentioned above:-

Cotton fabrics, unbleached, for re-exportation only £ 20,000.

5. It was agreed that imports from Austria into India will continue to be treated as imports from countries in the soft currency area.

6. It was agreed, that the provisions of paragraphs two to five above will apply for the period of validity of the Trade Agreement mentioned above.

I should be glad if you would kindly confirm that this letter sets out correctly the understanding reached between us.

Yours sincerely,
(Sd.) Dr. Wilfried Platzer.

To
Mr. V.C. Vijaya Raghavan Esq.,
Charge d'Affaires,
Legation of the Republic of India,
Vienna.

Legation of India, Vienna

September 6, 1956.

Dear Mr. Platzer,

I acknowledge with thanks the receipt of your letter dated September, 6, 1956 which reads as follows:-

(Not printed)

I have great pleasure in confirming that the letter correctly sets out the understanding reached between us.

Yours sincerely,
(Sd.) V.C. Vijaya Raghavan

H.E. Mr. Wilfried Platzer,
Chief of Economic Division,
Austrian Federal Chancellery,
Vienna.

Extension of Trade Agreement (1958)

Exchange of Notes, 6 & 14 October

Note No. Sec/57/24(T) dated the 6th October, 1958, from Legation of India, Vienna to the Federal Chancellery, Department of Foreign Affairs, Vienna.

The Legation of India presents its compliments to the Federal Chancellery, Department of Foreign Affairs, and with reference to the discussions which Mr. A.N. Mehta had with Dr. Hassenberger, has the honour to state that the Government of India is agreeable to a further extension upto 31st December, 1953, of the Trade Agreement between India and Austria as amplified by Letters exchanged dated August 26, 1957.

7. The Legation agrees that this Note and the reply therto might constitute a formal exchange extending the Indo-Austrian Trade Agreement, as laid down in paragraph 1 above of this Note.

8. The Legation of India avails itself of this opportunity to renew to the Federal Chancellery, Department of Foreign Affairs, the assurances of its highest consideration.

Note Verbale No. 635.064-Wool-bi/58 dated the 14th October, 1958, from the Federal Chancellery, Department of Foreign Affairs, Vienna, addressed to the Legation of India, Vienna.

The Federal Chancellery, Department of Foreign Affairs, presents its compliments to the Indian Legation and has the honour to acknowledge the receipt of the Note Verbale No. Sec/57/24(T) dated October 6, 1958 which reads as follows:-

(Not Reproduced)

The Federal Chancellery, Department of Foreign Affairs, has the honour to confirm that the Competent Austrian authorities agree with the contents of the above-mentioned Note.

The Federal Chancellery, Department of Foreign Affairs, avails itself of this opportunity to renew the Legation of India the assurances of its highest consideration.